

**Court-I**

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**IA NO. 232 OF 2016 IN  
DFR NO. 889 OF 2016**

**Dated: 21<sup>st</sup> July, 2016**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. I.J. Kapoor, Technical Member**

**In the matter of :**

**M/s. Everest Power Pvt. Ltd.**

**...Appellant(s)**

**Versus**

**Punjab State Electricity Regulatory Commission & Ors.**

**...Respondent(s)**

Counsel for the Appellant(s) : Proxy counsel for  
Mr. Tarun Johri

Counsel for the Respondent(s) : Mr. Vishrov Mukerjee  
Ms. Raveena Dhamija for R.3

**ORDER**

**IA NO. 232 OF 2016  
*(Appl. for condonation of delay)***

Mr. Vishrov Mukherjee, learned counsel, appears on behalf of Respondent  
No.3.

Issue fresh dasti notice to other respondents returnable on 01.08.2016.

List the matter on **01.08.2016.**

**(I.J. Kapoor)**  
**Technical Member**  
ts/mk

**(Justice Ranjana P. Desai)**  
**Chairperson**

